

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## NEW DELHI

### Petition No. 351/TT/2023

<b>Subject</b>	Petition for determination of transmission tariff from COD to 31.3.2024 for "Eastern Region Expansion Scheme - XXVI" in Eastern Region.
<b>Date of Hearing</b>	29.4.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Bihar State Power (Holding) Company Limited and 5 Others
<b>Parties Present</b>	Shri Vivek Kumar Singh, PGCIL Shri Amit Yadav, PGCIL Shri Umang Anand, BSPHCL Shri Jagat Bhushan Nidhi, BSPHCL

### Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for the determination of transmission tariff from COD to 31.3.2024 of the transmission asset under the "Eastern Region Expansion Scheme-XXVI" in Eastern Region.

2. The representative of Bihar State Power (Holding) Company Limited (BSPHCL) submitted that the reply in the matter has been filed and the same may be considered. The representative of the Petitioner submitted that the Petitioner has filed its rejoinder to the reply of BSPHCL, vide affidavit dated 5.4.2024.

3. After hearing the parties present, the Commission directed the Petitioner to submit the following information on an affidavit by 22.5.2024 with an advance copy to the Respondents:

- The details of works for which Additional Capital Expenditure (ACE) has been projected to be incurred in 2023-24, including the works against which balance/retention payments are projected to be made.
- Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for the asset.
- The Petitioner has claimed time over-run is on account of belated award of packages and delay in getting shutdown. In this context, it has been asked to submit the affected activities as per Implementation Schedule substantiating it with supporting documents.
- Details of works against which Additional Capital Expenditure has been claimed as per the following format:



Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)				Reversal (year- wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024	
					2019-24				2019-24				2024-29					
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4. The Commission directed the Respondents, as a last opportunity, to submit their reply by 31.5.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 17.6.2024 and observed that no extension of time will be entertained.

5. The matter will be listed for final hearing on 18.7.2024.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

